

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No. 145 of 2012 &  
IA No. 258 of 2012**

**Dated : 18<sup>th</sup> October , 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Jasper Energy Pvt. Ltd. ... Appellant(s)  
Versus**

**Karnataka Power Transmission Corporation  
Ltd. & Ors. ...Respondent(s)**

**Counsel for the Appellant(s):** Mr. Basava Prabhu Patil, Sr. Adv.  
Mr. Anikudh Sanganeria

**Counsel for the Respondent(s):** Mr. Anand K. Ganeshan for R-1  
Mr. D. Nagarajan for R-2

**ORDER**

The learned counsel for the Respondent No.2 has finished his arguments. The learned counsel for the parties are directed to file their respective Written Submissions on or before 05.11.2012 after serving copy on the other side.

Reply has been filed by the Respondent. It is open to the Respondent to file the Rejoinder after serving copy on the other side.

Post the matter for Reporting Compliance and further submissions on **20.11.2012.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

**ts/mk**